

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 168/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 288 MW Wind Project at Koppal for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.7.2025, Committee's Report dated 23.1.2026 and Addendum dated 14.1.2026.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 169/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 198 MW Wind Project in Karur District, Tamil Nadu for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.7.2025, Committee's Report dated 26.11.2025 and 11.3.2026 and Addendum dated 14.1.2026 issued by this Commission.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 187/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 111.8 MW Wind Project at Kallam District, Osmanabad, Maharashtra for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-



State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.7.2025, Committee's Report dated 23.1.2026 and Addendum dated 14.1.2026 issued by this Commission.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 193/MP/2026

Subject : Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 189 MW Solar Project at Koppal-II PS for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.7.2025, Committee's Report dated 7.4.2026 and Addendum dated 14.1.2026 issued by this Commission.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPREL
Shri Suhael Buttan, Advocate, TPREL
Ms. Punyam Bhutani, Advocate, TPREL
Shri Nikunj Bhatnagar, Advocate, TPREL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Shri Shubham Arya, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Reports of the Committee and the recommendations therein may be considered, and the matters may be reserved for order. The learned counsel for the Respondent, CTUIL, submitted that CTUIL has served an advance copy of its compliance affidavit in terms of the Record of Proceedings dated 30.4.2026 upon the Petitioner; however, the same



could not be uploaded on the e-filing portal. He thus sought the opening of the e-filing portal for filing the same. In this regard, the learned counsel for the Petitioner submitted that an advance copy of CTUIL's affidavit has been received and the Petitioner does not wish to file any rejoinder to the same.

2. Based on the request of the learned counsel for CTUIL, the Commission permitted CTUIL to file/upload its affidavit within a week.

3. The parties were further directed to furnish the following information, on an affidavit, within two weeks:

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(a) The Petitioner is to submit the present status of the Petitioner's project.

(b) CTUIL to submit whether GNA has been made effective for the Petitioner, if yes, the date from which GNA has been made effective. If not, the status of the transmission system which is required for GNA effectiveness for the Petitioner's project

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(a) The Petitioner to submit a copy of the final grant of connectivity for 10.8 MW capacity and the present status of the Petitioner's 111.8 MW Project.

(b) CTUIL to submit whether GNA has been made effective for the Petitioner, if yes, the date from which GNA has been made effective. If not, the status of the transmission system which is required for GNA effectiveness for the Petitioner's project.

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(a) The Petitioner is to submit the present status of the Petitioner's 189 MW solar project.

(b) CTUIL to submit whether GNA has been made effective for the Petitioner, if yes, the date from which GNA has been made effective. If not, the status of the transmission system which is required for GNA effectiveness for the Petitioner's project.

5. Subject to the above, the matters were reserved for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)